12.13 hrs.

## PAPERS LAID ON THE TABLE

STATEMENT RE: PRICE OF COAL

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): Sir, I beg to lay on Table a statement regarding price of coal. [Placed in the Library, No. LT-2446 64].

12.13 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

THIRTY-FIFTH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to present the Thirty-fifth Report of the Committee Private Members' Bills and Resolutions.

12:13½ hrs.

## RE. HALF-AN-HOUR DISCUSSION

Mr. Speaker: There is one thing on which I want to seek the guidance of the House. There is a half-anhour discussion sponsored by Shri Prakash Vir Shastri. I had said that it would be taken up at five o' clock today. I have received notices from Shri Prakash Vir Shastri, Shri Nath Pai, Shri Hari Vishnu Kamath, Shri Masani, Shrimati Renu Chakravartty and Shri H. N. Mukerjee expressing their desire that there ought to be a discussion on the statement that was made yesterday by the Law Minister. This half-an-hour discussion is already there. If the House so desires, can have, instead of this half-an-hour discussion, an hour's discussion today or on any other day.

Shri Prakash Vir Shastri (Bijnor): Today.

Mr. Speaker: Then today these notices and the previous notice will all be taken together.

Shri M. R. Masani (Rajkot): The request that we had made was that apart from the discussion, the papers concerned be laid on the because of the unsatisfactory answers given. If that could be done today. then the discussion will be fruitful and it will facilitate the discussion this afternoon.

श्री राम सेवक यादव (बाराबंकी): श्रध्यक्ष महोदय, मेरा निवेदन है कि एक घंट का समय पर्याप्त नहीं है, इसलिये इसके लिए दो घंटे का समय दिया जाय ।

Some hon, Members rose-

Mr. Speaker: Order, order. There is no motion before me. It was only a half-an-hour discussion. The other notices are only for the papers to be placed on the Table.. If they want to stick to that, then we have got only a half-an-hour discussion.

Shrimati Renu Chakravartty ( Barrackpore): Sir, what I would plead with you is this, that it is rather important that we have a look at the papers because without that we will not be able to refute many of the things which were stated by the Law Minister yesterday. That is why we had asked the Law Minister to lay them on the Table of the House. After that, if we have discussion for an hour, I think that will be a much more fruitful discussion.

Mr. Speaker: Then we cannot have the half-an-hour discussion today. The House should agree to either of these two propositions. The discussion might be postponed till we get the reaction of the Law Minister, or we have the discussion without those papers. I want to know from the Law Minister whether he has received the notice.

The Minister of Law (Shri A. K. Sen): I have not.

Mr. Speaker: Is he prepared to place the papers on the Table of the House?

this stage.

Shri A. K. Sen: No, Sir; for the simple reason that the whole matter is under investigation. I have ascertained that on the questions referred to by Dr. Lohia yesterday about the allegations concerning falsification of books, papers and so on after the opinion of the Law Ministry, the opinion of the Law Ministry, the investigation is proceeding with regard to this particular charge and it is not yet complete. Therefore, it will be highly prejudicial to the inte-

ests of the investigation to place any paper on the Table of the House at

Re:

Shri Hari Vishnu Kamath (Hoshangabad): After hearing the Law Minister, I would like to know whether it would be possible for the Government to lay these papers on the Table after, what he calls, the investigation is over.

Mr. Speaker: That would be seen afterwards. They cannot commit about it in advance.

Shri Hari Vishnu Kamath: He said he is examining it. Suppose the examination or investigation is over. . .

Mr. Speaker: It cannot be foreseen at this moment.

Shri Hari Vishnu Kamath: Did he say examination or investigation?

Mr. Speaker: He said that the investigation is going on.

Shri Hari Vishau Kamath: Then, are we having a discussion today?

Mr. Speaker: That is a different question altogether. During the halfan-hour discussion we will see . . .

Shri Hari Vishnu Kamath: In that case, I have a request to make to you, Sir. Both the Home Minister and the Law Miinster should be present in the House instead of delegating their functions to a deputy or somebody else. It is a very important matter. So, both should be present in the House.

Shri A. K. Sen: Today?

Mr. Speaker: During the half-anhour discussion.

Shri A. K. Sen: Certainly. I shall be present, and I have always been present.

Shri Hari Vishnu Kamath: The Home Miinster also should be present besides the Law Minister.

The Minister of Food and Agriculture (Shri Swaran Singh): Sir, on this matter you and the House may kindly consider whether the context in which the half-an-hour discussion was given notice of still holds good because certain replies were made and, after that, further statements have been given. So, half-an-hour discussion merely based on that earlier reply is, to my mind, not facing the realities.

Shri Ranga (Chittoor): Sir, I have a suggestion to make. You were good enough to make a suggestion about laying of papers on the Table, which would have been the most satisfactory procedure.

Mr. Speaker: That has not been agreed to.

Shri Ranga: You wanted to have one-hour discussion. While I do not want to attribute any motives, it is a fact that Government is not prepared to place all the facts on the Table of the House, those facts which are within their possession, elucidating what the Law Minister has stated and additional facts that were asked for by various members. In the face of the failure of Government to do that, naturally, we would like to present whatever other facts are in our possession to the House by raising this question and having some discussion. But, within half an hour we would not be able to do anything at all.

discussion Mr. Speaker: Further can be initiated by some member giving a notice. For the present, I have notice only for a half-an-hour discussion. The present notice is only asking the Minister to place all relevant papers on the Table of the House. On that, the Minister says that he cannot place them on the Table at this stage. So, we will have this half-an-hour discussion. So far as the observations of Shri Swaran Singh are concerned, certainly they would be kept in view as to what part can be discussed. It is certainly not possible to discuss what is under investigation. That will not be possible. We will see how the hon. Member initiates his discussion. Of course, I cannot allow anything that comes in the way or prejudices the inquiry or investigation. I will see to it.

12.20 hrs.

GENERAL BUDGET 1964-65—GENERAL DISCUSSION—Contd.

Mr. Speaker: We shall now take up the General Discussion on the General Budget. Shri Banerjee.

श्री स० मो० बनर्जी (कानपुर) : श्रध्यक्ष महोदय, मैं कल श्रपने भाषण के सिल-सिले में यह याद दिला रहा था सदन को कि यह बजट जो हमारे सामने श्राया है उससे मालूम होता है कि हमारे वित्त मंत्री जी ने सोशलिज्म में से सोशल को निकाल कर कैवल इज्म रख लिया है श्रीर इस तरह से कैपेटेलिस्ट्स को खुली छट दे दी है कि वह इज्म के पहले श्रपने कैपिटल शब्द को जोड़ दें। यह मेरा ख्याल नहीं है। श्रभी वजट के सिलिसले में हमारे एक बहुत बड़े नेता श्री गाडगिल ने कहा था:

"Nothing of socialism in the Budget. Shri N. V. Gadgil, former Governor of Punjab in a press statement said today that there was nothing of socialism in the new Union Budget. A more favourable Budget to the capitalist

class could not have been presented, he said."

**ग्रौ**रफिर उन्होंने कहा है:---

"The Finance Minister did not believe in control nor in nationalisation of banks and seemed to have forgotton Bhubaneswar, he said."

श्रव गाडिंगल साहब सेंटर में मिर्मिनस्टर रह चुके हैं श्रौर मैं समझता हूं कि वह ऐसे व्यक्ति हैं जो कि सही ढंग से समाजवाद को देश में लाना चाहते हैं।

उन्होंने कुछ ऐसा इशारा किया है कि मिडिल क्लास को कम्पलसरी डिपाजिट हट जाने के बाद काफी रिलीफ़ मिली है। ग्राखिर ग्राज उसे क्या देना पडेगा ? ग्रभी हमारे सामने जो एक फ़ाइनैशियल मैमोरैंडम भ्राया है उसमें इस चीज की बतलाया गया है। ५००० तक जिसकी ग्रामदनी है श्रीर २४९ रुपया जो देता था यानी १५० रुपया सी०डी०एस० श्रीर ६१ रुपये इनकमटैक्स ग्रौर सरचार्ज देता था उसे ग्राज ५४ रुपये देना पडेंगे यानी २४१ रुपये में से सी०डी० एस० का १५० रुपये ग्रगर निकाल दिया जाय तो ६१ रूपये रहते हैं। भ्रब भ्राज उसे ६१ रुपये के बजाय ६४ रुपये देने पडेंगे। इसका मतलब यह हम्रा कि उसे ७ रुपये का सालाना फायदा होगा श्रौर श्रगर इसे महीने के हिसाय से जोड़ा जाय तो ६ म्राने महीने की रिलीफ उसे मिलेगी। लेकिन वह भी जब १०,००० की तरफ़ जाते हैं तो वह रिलीफ़ भी खत्म हो जाती है क्योंकि ६३० रुपये में से अगर सी०डी०एस० निकाल दिया जाय तो मैं समझता हं कि वह ७०६ रुपये से कम होता है। ग्राज उसे ज्यादा देना पड़ेगा । इसलिये मैं यह निवेदन करना चाहता हं कि वित्त मंत्री जी कूल चीजों का सही तरीक़े से इलाज करें। ग्रगर कम्पलसरी डिपाजिट को जन्होंने रिट्रीस्पैक्टिवली विडा किया है तो क्या वहज है कि वह सी० डी०